

COURT-I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 233 of 2014 &
I.A. Nos. 370, 371 & 372 of 2014

Dated : 9th October, 2014

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Sasan Power Ltd. ... Appellant(s)
Versus
Central Electricity Regulatory ... Respondent(s)
Commission & Ors.

Counsel for the Appellant (s) : Dr. A.M. Singhvi, Sr. Adv.
Mr. J.J. Bhatt, Sr. Adv.
Mr. Mahesh Agarwal
Mr. Shally Bhasin
Mr. Saalapurna Mukherjee
Counsel for the Respondent(s): Mr. Rajiv Srivastava for R.5 to 8
Ms. Swagatika Sahoo for R.14, 15, 16 &
HPPC
Mr. J. Choudhary for R.10
Ms. Shikha Ohri for TPDDL
Mr. Gautam for R.2

ORDER

I.A. No. 372 of 2014
(Appl. for directions)

Issue notice to the Respondents returnable on 27.10.2014. Dasti service is permitted. Registry is also directed to issue notice to the Respondents.

Mr. Rajiv Srivastava, the learned counsel undertakes to file Vakalatnama on behalf of Respondent Nos. 5 to 8 and seeks some time

to file the reply to I.A. Accordingly, he is directed to file the same on or before 16.10.2014 after serving copy on the other side. Rejoinder, if any, be filed thereafter.

Since the learned Senior Counsel insist for stay in view of the urgency, post the I.A. Nos. 370 & 372 of 2014 for hearing on

27.10.2014.

(Rakesh Nath)
Technical Member
Ts/js

(Justice M. Karpaga Vinayagam)
Chairperson